

ITEM NO.10

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION NO. 2121/2024 IN CRL.A. NO. 2022/2023

TEESTA ATUL SETALVAD

PETITIONER(S)

VERSUS

THE STATE OF GUJARAT

RESPONDENT(S)

(IA No. 230926/2024 - APPLICATION FOR PERMISSION)

Date : 22-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, Sr. Adv.
Mr. Abhimanue Shrestha, AOR
Ms. Karishma Maria, Adv.
Mr. Rishabh Parikh, Adv.
Ms. Aparajita Jamwal, Adv.
Ms. Rupali Samuel, Adv.

For Respondent(s) Mr. Tushar Mehta, S.G.
Ms. Swati Ghildiyal, AOR
Mrs. Devyani Bhatt, Adv.
Ms. Abhipsh Mohanty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In the present application, the applicant seeks permission to travel abroad to Amsterdam, Netherlands for a period of 11 days from 14.11.2024 to 24.11.2024.
2. Shri Tushar Mehta, learned Solicitor General appearing for the State fairly states that though the State has no objection in the applicant travelling abroad, however, it is necessary that certain conditions should be imposed upon the applicant, so that her return is ensured to face the trial.
3. We find the stand of the State to be reasonable.

4. The applicant is, therefore, permitted to travel to Amsterdam, Netherlands for a period of 11 days from 14.11.2024 to 24.11.2024.
5. The applicant's passport be returned to her so that she can travel abroad.
6. The applicant shall file an undertaking before this Court stating that she will return to India as scheduled and face the trial.
7. The applicant shall furnish solvent surety or cash surety or surety in the nature of Fixed Deposit Receipt in the sum of Rs.10,00,000/- to the satisfaction of the Sessions Court, Bhadra, Ahmedabad.
8. On her return from Amsterdam, Netherlands, the applicant shall re-surrender her passport to the learned Trial Judge.
9. The miscellaneous application is, accordingly, disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER